

**COURT FEE REQUIRED TO BE AFFIXED IN FRESH CASES FILED BEFORE  
THE ESTABLISHMENT OF DISTRICT AND SESSIONS JUDGE**

<b>Sr.No</b>	<b>NATURE OF CASE</b>	<b>COURT FEE IN ₹</b>
1.	Regular Civil Appeal	50 (Each Relief)
2.	Civil Misc. Appeal	<b>50</b>
3	Civil Revision	<b>10</b>
4	Rent Appeal	<b>50</b>
5	Civil Suit	<b>50</b>
6	Every other suit where it is not possible to estimate the money value the subject matter in dispute and which is not otherwise provided for by this Act.	<b>50</b>
7	Civil Misc. Application	<b>10</b>
8	Caveat Petition	<b>25</b>
9	MACT Petition	<b>10</b>
10	Execution Application against the order of MACT Award	<b>10</b>
11	Pauper Application	<b>10</b>
12	Petition U/s 34 of Arbitration and Conciliation Act	<b>300</b>
13	Petition U/s 9 of Arbitration and Conciliation Act	<b>150</b>
14	Execution petition against the Award u/s 36 of Arbitration and Conciliation Act	<b>200</b>
15	Hindu Marriage Act U/s 13 and 13-B	<b>50</b>
16	Special Marriage Act	<b>100</b>
17	Plaint or memorandum of appal under the Parsi Marriage and Divorce Act 1936	<b>500</b>
18	Plaint or memorandum of appeal in a suit by a reversioner under the Punjab Customary Law or declaration in respect of an alienation of ancestral land	<b>500</b>
19	Criminal Appeal where accused is on bail	<b>10</b>
20	Criminal Revision	<b>10</b>
21	Bail Application (Anticipatory)	<b>10</b>
22	Criminal Misc. Application	<b>10</b>
23	Process fee in Civil Appeal, Rent Appeal, Civil Misc. Civil Revision, Appeal, Arbitration Case, Hindu Marriage Act, Hindu Marriage Act Case, Criminal Appeal, Criminal Revision, Execution(Arbitration)	<b>50</b>
24	Process fee in Civil Misc. Application, Criminal Misc. Application, Bail application in Private Complaint, Execution Applications other than Arbitration	<b>25</b>
25	Power of Attorney (Wakalatnama)	<b>10</b>
26	Court Fee on Certified copy of Judgment/order/Award	<b>10</b>
27	Court Fee on Certified copy of order passed by Rent Controller	<b>20</b>
28	Court fee on Certified Copy of Decree Sheet	<b>20</b>

**LIMITATION PERIOD FOR FILING APPEAL/REVISION ETC.**

<b>S.#</b>	<b>NATURE OF CASE</b>	<b>LIMITATION</b>
1	Regular Civil Appeal	<b>30 days</b>
2	Civil Misc. Appeal	<b>30 days</b>
3	Rent Appeal	<b>15 days</b>
4	Civil Revision	<b>30 days</b>
5	Criminal Appeal against Conviction	<b>30 days</b>
6	Criminal Appeal against Acquittal	<b>60 days</b>
7	Criminal Revision	<b>90 days</b>

**COURT FEE REQUIRED TO BE AFFIXED IN FRESH CASES FILED BEFORE THE ESTABLISHMENT OF CIVIL JUDGE (SENIOR DIVISION)**

<b>S.#</b>	<b>NATURE OF CASE</b>	<b>Court Fee in ₹</b>
1.	Civil Suit (except Recovery Suit)	<b>50 (Each Relief)</b>
2	Every other suit where it is not possible to estimate the money value the subject matter in dispute and which is not otherwise provided for by this Act.	<b>50</b>
2.	Ejectment Petition	<b>50</b>
3	Succession Application	<b>10</b>
4	Guardian and Wards Act Petition	<b>50</b>
5	Hindu Marriage Act Petition U/s 9	<b>50</b>
6	Civil Misc. Application	<b>10</b>
7	Execution Application	<b>10</b>
8	Pauper Application	<b>10</b>
9	Caveat Petition	<b>25</b>
10	Process Fee in Civil Suit, Ejectment Petition, Succession Application, Guardian and Wards Act Petition, Hindu Marriage Act Cases	<b>50</b>
11	Process Fee in Civil Misc Application, Execution Application	<b>25</b>
12	Power of Attorney(Wakalatnama)	<b>10</b>

**COURT FEE REQUIRED TO BE AFFIXED IN FRESH CASES FILED BEFORE THE ESTABLISHMENT OF CHIEF JUDICIAL MAGISTRATE**

<b>S.#</b>	<b>NATURE OF CASE</b>	<b>Court Fee in</b>
1.	Private Criminal Complaint under IPC	<b>50</b>
2.	Complaint under section 138 of Negotiable Instruments Act 1881	<b>50</b>
3.	Petition U/s 125 Cr.P.C	<b>50</b>
4	Anticipatory Bail application	<b>10</b>

5	Criminal Misc. Application	10
6	Process Fee in Complaint under IPC and Act	50
7	Process fee in Criminal Misc. Application	25
8	Power of Attorney (Wakalatnama)	10

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**COURT FEE IS REQUIRED TO BE AFFIXED IN RECOVERY SUIT/APPEAL  
(As per amended Court Fee Act 2010)**

Sr.#	The amount or value of the subject matter exceed ₹	But does not exceed ₹	Proper Fee ₹	Maximum Le viable Fee in ₹
1	When the amount or value exceeds	10,000/-	2½% of the amount exceeding ₹ 1	250/-
2	10,000/-	20,000/-	250+3½% of the amount exceeding ₹ 10,000/-	600/-
3	20,000/-	30,000/-	600+4½% of the amount exceeding ₹ 20,000/-	1050/-
4	30,000/-	40,000/-	1050+5½% of the amount exceeding ₹ 30,000/-	1600/-
5	40,000/-	50,000/-	1600+6½% of the amount exceeding ₹ 40,000/-	2250/-
6	50,000/-	60,000/-	2250+7½% of the amount exceeding ₹ 50,000/-	3000/-
7	60,000/-	70,000/-	3000+6½% of the amount exceeding ₹ 60,000/-	3975/-
8	75,000/-	1,00,000/-	3975+5½% of the amount exceeding ₹ 75,000/-	5350/-
9	1,00,000/-	2,00,000/-	5350+3½% of the amount exceeding ₹ 1,00,000/-	8850/-
10	2,00,000/-	3,00,000/-	8850+2¼ of the amount	11,100/-

			exceeding ₹ 2,00,000/-	
11	3,00,000/-	4,00,000/-	11,100+2¼ of the amount exceeding ₹ 3,00,000/-	13,350/-
12	4,00,000/-	Any Amount	13,350+2¼ of the amount exceeding ₹ 4,00,000/-	

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